

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:6286
ANSWERED ON:05.05.2015
FOREST PRODUCE
Meena Shri Arjunlal

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government of India proposes to remove the provisions of the Forest (Conservation) Act relating to transit pass and purchase of forest produce by the contractors in the rural areas in order to promote the free trade for free transport of forest produce;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (c) The Forest (Conservation) Act, 1980 regulates the non-forestry use of forest lands. The transit passes to regulate transport of forest produce are issued under the provisions of the Indian Forest Act, 1927 or specific State Forest Acts. The Ministry has issued Guidelines on 18th November, 2014 to all States/Union Territories for liberalization of felling and transit regime for the trees grown on non-forest/private lands in rural areas.